

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Review Petition No. 5/2007 in A. No. 21/2006

Dated: October 25, 2007

Present: **Hon'ble Mr. Justice Anil Dev Singh, Chairperson**
Hon'ble Mr. H.L. Bajaj, Technical Member

M.P. State Electricity Board -Review Petitioner
V/s.
Chhattisgarh State Electricity Board & Ors. -Respondent(s)

Counsel for the Review Petitioner : Mr. Sakesh Kumar

Counsel for the Respondents : Ms. Suparna Srivastava and
Mr. Manish Sharma

ORDER

The learned counsel for the petitioner states that in view of the order passed by us in I.A. No. 4 of 2007, and the consequent calculations made by the WRPC, he does not wish to press the petition as the same has been rendered infructuous.

Accordingly, the petition is dismissed as not pressed, having been rendered infructuous.

(H.L. Bajaj)
Technical Member

(Anil Dev Singh)
Chairperson